

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

M.A No. 3118/2019
OA No. 3239/2015

New Delhi, this the 23rd September, 2019

HON'BLE MR. S. N. Terdal MEMBER (J)
HON'BLE MR. Pradeep Kumar MEMBER (A)

1. Rishi Pal Singh, Aged 40 Years,
S/o Sh. Lal Singh,
Working as fireman in
Ordnance Factory, Muradnagar,
Distt. Ghaziabad,
R/o 1/DS/23/337, Ordnance Factory Estate,
Muradnagar, Distt. Ghaziabad.
2. Pankaj Kumar, Aged 40 years,
S/o Sh. Kunwar Pal Singh,
Working as Fireman in
Ordnance Factory, Muradnagar,
Distt. Ghaziabad,
R/o 6/1, Near Police Choki, Ordnance Factory Estate,
Muradnagar, Distt. Ghaziabad.

.....Applicants

(By advocate : Ms. Sonika for Sh. Yogesh Sharma)

Versus

1. Union of India through the Secretary,
Department of Defence Production,
Ministry of Defence, Govt. of India,
South Block, New Delhi
2. The Chairman,
Ordnance Factory Board,
Ministry of Defence,
10A, Shahid Khudi Ram Boss Road,

Calcutta.

3. The Principal Controller of Accounts (Fys),
Ordnance Factory Board,
Ministry of Defence,
10A, Shahid Khudi Ram Boss Road,
Calcutta.
4. The General Manager,
Ordinance Factory, Muradnagar,
Distt., Ghaziabad (U.P)

.....Respondents

(By advocate : Ms. Sumedha Sharma)

ORDER (ORAL)

Heard.

2. Learned counsel for the applicant submits that the respondents have complied with the order. **M.A No. 3118/2019** is allowed for the reasons stated in the application. In view of the content of the MA, relief as prayed by the applicant is given. **OA No. 3239/2015** is disposed of.

3. No order as to costs.

(Sh. Pradeep Kumar)
Member (A)

(S. N. Terdal)
Member (J)

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